

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 216
(To be answered on the 2nd February 2017)

EXECUTION OF LEASE DEED OF KHANDWA AND SATNA AIRFIELDS

216. SHRI GANESH SINGH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Madhya Pradesh Government had sent a proposal to his Ministry for execution of lease deed of Khandwa and Satna airfield on 22nd August, 2014;
(b) if so, the details thereof;
(c) whether the said proposal is still pending with the Government for approval;
(d) if so, the reasons therefor; and
(e) the time by which the said proposal is likely to be approved?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Department of Aviation, Govt. of Madhya Pradesh had sent a proposal to the Directorate of Aviation, Madhya Pradesh with a copy endorsed to Airports Authority of India (AAI) on 22nd August, 2014 for execution of lease deed of Khandwa and Satna airfields.

(c) to (e): No, Madam. The proposal of State Government of Madhya Pradesh was examined in the Ministry of Civil Aviation in consultation with AAI and it was decided that the lease deed may be executed subject to the condition that the State Govt. agrees to use the airfields for aeronautical purposes only and the city side be retained by AAI for commercial development. However, the State Govt. has not so far given their acceptance to the same.
